

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5229/2021

(Arising out of impugned final judgment and order dated 21-05-2021 in CRLMWP No. 3756/2021 passed by the High Court of Judicature at Allahabad)

MANOJ KANNAN

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.84287/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.84289/2021-EXEMPTION FROM FILING O.T. and IA No.84290/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.84292/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 26-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. R.Basant, Sr. Adv.
Mr. A. Karthik, AOR
Mr. Akshay Sahay, Adv.
Ms. Sreepriyak, Adv.
Ms. Smrithi Suresh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing certified copy of the impugned judgment and exemption from filing official translation are allowed.

Issue notice.

In the meantime, investigation and all further proceedings emanating from FIR bearing Case Crime No.147 of 2021 registered at Banna Devi Police Station, Aligarh,

Uttar Pradesh shall remain stayed.

It is made clear that pendency of the petition in this Court will not bar the trial Court/High Court for considering/deciding the bail application of the petitioner on merits.

**(ANITA MALHOTRA)
COURT MASTER**

**(KAMLESH RAWAT)
COURT MASTER**